CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-38.

Dated: 23 FEB 1994

APPLICATION NO(s)

1015 of 1993.

APPL ICANTS N. Kondappa

RESPONDENTS: Chief General Manager, Telecommunications, B'lore and Others.

TO.

- Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-9.
- The Chief Generals Manager, Telecommunications, Karnataka Circle, No. 1, Old Madras Road, Ulsoor, Bangalore-560008.
- 3. Sri.M.S.Padmarajaiah, Central Govt.Stng.Counsel, High Court Bldg, Bangalore-560 001.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 09-02-1994.

Issued 24/24

DEPUTY REGISTRAR JUDICIAL BRANCHES.

olc

om*

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION NO. 1015/93
THIS THE 9TH DAY OF FEBRUARY, 1994

Shri V. Ramakrishnan

... Member (A)

Shri A.N. Vujjanaradhya

... Member (J)

Shri N. Kondappa, Aged about 57 years, H.G.T.A., Central A Telegraph Office, Bangalore-56

.. Applicant

(Advocate by Dr. M.S. Nagaraja)

۷s.

- The Chief General Manager, (Operations);
 Telecommunications, Karnataka Circle, Bangalore - 560 008.
- The Chief General Manager, Telecommunications, Karnataka Circle, Bangalore - 560 008.
- Union of India, Represented by Secretary to Government, Ministry of Communications, New Delhi.

... Respondents

(Advocate by Shri M.S. Padmarajaiah, Central Govt. Senior Standing Counsel)

ORDER

V. Ramakrishnan, Member (A):

The applicant, Shri N. Kondappa had moved this
Tribunal seeking a direction to quash the order imposing
the penalties of a reduction by four stages in his pay
for a period of one year without cumulative effect and



....2/-

the recovery of a sum of Rs. 71,194/- which according to the department is the unacrounted revenue due from him.

- 2. We find that the issie raised in this case is the same as in OA 488/93 which was disposed of by a bench of this Tribunal of 5.1.94. Following the decision in OA 488/93 and other connected cases involving similar issues, we think it appropriate to direct the applicant to prefer a revision petition before the competent authority. If such a revision petition is preferred within one month from today by the applicant, the revisional authority will dispose of the same within three months from the date of receipt of the revision petition by means of an appropriate and speaking order.
- interim relief to stay the recovery of Rs. 71,194/- from his salary which was sought to be recovered at the rate of Rs. 1,200/- per month. We issued an interim order of stay of such recovery from his salary. Following the decision in other similar cases, we direct that in this case also that pending disposal of the revision petition, the recovery ordered by the department from the salary of the applicant (at the rate of Rs. 1,200/- per month from the salary) which has been stayed by this Tribunal shall continue if the applicant files the revision petition within one month from today.

3

Dr. Nagaraja submits that the applicant will be retiring on 31st March, 1994 and that his gratuity should not be withheld either in full or in part. We express no view at this stage on this question as the applicant's interim prayer which was agreed to by the Tribunal related only to non-recovery from his salary. Besides, the gratuity will fall due only on or after 31.3.94 when the applicant retires and it is possible that the revising authority might have disposed of the matter by that time and we cannot anticipate the orders of the revising authority. Dr. Nagaraja submits further that we should give a direction that the revising authority should dispose of the matter before 31.3.94 as his client will submit his revision petition within, a week or ten days from today. While it would certainly be desirable for the revising authority to dispose of the revision petition most expeditiously in this case we do not see any reason to issue a formal direction that it should be done before 31.3.94 departing from the earlier orders held by us in similar cases that the revision petition should be disposed of within three months from the date of its receipt.

S. With the above observations, the matter finally stands disposed off. No costs.

TRUE COPY

war and the

(A.N. Vujjanaradhya) Member (J) <d-

(V. Ramakrishnan)
Member (A)

SECTION OFFICER

ENTHAL ADMINISTRATIVE TRIBUTAL

ADDITIONAL BENCH

BANGALORE

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Misc. Applns. No. 263 B 264 97 94

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated:- 7 JUL 1994

APPLICATION NUMBER: 1015 of 1993.

APPLICANTS:

Sri. N. Kondappa vs. Chief General Canager, Karmataka

Telecom Region and others.

- 1. Dr. M. S. Magaraja, Advocate, No 11, Second Floor, Ist Crops, Eugatia Complex, Gandhinagar, Bangalore-9.
- D. The Cheir General Manager, Kornataka Telecom Region no. 1, Old Pladras Road, Ulson, Bangalone-8.
- 3 Sri. M.S. Padonarajatah, Sr. C.G.S.C. High Court Bldg, Bangalore 1

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the PRDER/STAY PRDER/INTERIM GRDER/, passed by this Tribunal in the above mentioned application(s) on 27.66.94.

Issued on 8/7/94

of

DEPUTY REGISTRAR 7 JUDICIAL BRANCHES.

OA No. 1015/93 Omappa of Chey Gen. Manager, Telecom, Polose Orders of Tribunal Office Notes Date F VR (mA) /ANV (ms) 27/6/94. Orders on ma 283 & 264/94 condoning the delay to making the MA for extension of the MA for extension of the time is extended to dispose of extended to dispose of the remain petition begins the remain petition begins the truly, 1994. m(J)TRUE COPY ADDITIONAL BENCH BANGALORE

BANGALORE BENCH

Shound Floor, Communicat Complex, Indirenager, Bangalore-560 038.

Miscellaneous Appln.No.390 & 391/94

Dated: - 15SEP 1994

in

APPLICATION NUMBER:

, 1015 of 1993.

APPLICANTS:

To.

RESPONDENTS:

Sri.N. Kondappa v/s. Chief General Manager, Telecom, B'lore & Others.

- Dr.M.S.Nagaraja, Advocate, No. 11, Second Floor, First Cross, Sujatha Complex, Gandhinagar, Bangalore-560 009.
- 2. Sri.M. Vasudeva Rao, Addl.C.G.S.C. High Court Bldg, Bangalore-560001.

Subject: Forwarding of copies of the Orders passed by the Gentral administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the URDER/ STAY URDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on <u>31st August,1994.</u>

Issued on 15/9/94 R=

L LIV DE PUTY REGISTRAN JUDICIAL BRANCHES.

In the Central Administrative Tribunal Bangalore Bench **Bangalore**

ORDER SHEET (contd) Orders of Tribunal Office Notes VR(MA)/AMV (MG)
31/8/94. Orders on MA, 390/94 & 391/94 Heard on MA 391/24 for condonation of delay and of time. Condoning the delay in making application for extension of time, the extension sought is granted for a period of two months

TRUE COPY

Central Administrative Tribunal

Bangalore Bench Bangalore